

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-133/ND/2024

IN THE MATTER OF:

M/s Central Bank of India Ltd.

...PETITIONER

Vs.

Mr. Vinod kumar Sharma (Personal Gurantor)

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv Brijesh Kr. Tamber, Adv
Prateek Khushwaha & Adv
Aniruddha Mukherjee

For the Respondent

:

ORDER

Due to paucity of time, matter is adjourned to **11.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)